

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

CP/CA No. 61(ND)/2017

IN THE MATTER OF:

M/s Rohit Relan & Ors.

.... **APPLICANT / PETITIONER**

Vs

M/s Sharda Motor Industries Ltd. & Ors.

.... **RESPONDENT**

SECTION:

Under Section 241-242

Order delivered on 29.01.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

Presents

For the petitioner :

Dr. Abhishek Manu Singhvi, Senior Advocate
Mr. Virender Ganda, Senior Advocate
Mr. Suhail Dutt, Senior Advocate with
Mr. Pawan Sharma, Mr. Anuj Shah, Ms. Nripi Jolly, Advts.

For the Respondent :


Mr. Salman Khurshid, Senior Advocate with Mr. Jayant Mehta, Ms. Smarika Singh, Ms. Shreya Sircar, Mr. Saifur R. Faridi, Ms. Shubhi, Advocates
Shri S.P. Singh Chawla & Ms. Malini Sud, Advocates for Respondent No. 7

ORDER

On account of another part heard matter, the present matter could not be taken up for hearing.

List for arguments on 19.02.2018.


.....
(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)